

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 13169 of 2013-DB

[Arising out of Order-in-Original/Appeal No STC-22-COMMR-AHD-2013 dated 29.05.2013 passed by Commissioner of Service Tax-SERVICE TAX - AHMEDABAD]

Commissioner CGST & C.Ex-Gandhinagar

.... Appellant

Commissioner, Central GST & Central Excise, Custom
House, Navrangpura, AHMEDABAD, GUJARAT-380009

VERSUS

Hindprakash International Pvt Limited

.... Respondent

201, Hindprakash House, Plot No. 10/6,
Gidc, Phase-i, Vatva, AHMEDABAD, GUJARAT.

APPEARANCE :

Shri Kalpesh P Shah, Superintendent (AR) for the Revenue
None for the Assessee.

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING / DECISION : 31.10.2022

FINAL ORDER NO. A/11330 / 2022

RAMESH NAIR :

The appellant Commissionerate has submitted a letter dated 07.10.2022 whereby it is submitted that the instant case has been settled under SVLDR Scheme, 2019 and also submitted the copies of SVLDRS-1 and 4.

2. Considering the request made by the Revenue, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**